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Title: Need to ensure employment of local people in Indian Oil Corporation Limited at Paradip, Odisha.

DR. KULMANI SAMAL (JAGATSINGHPUR): I would like to draw the attention of the Minister of Petroleum and Natural Gas towards increasing grievances of local people of Paradip region who were displaced from their home land because of establishment of Indian Oil Corporation Limited at Paradip, Odisha.

As per the MoU signed between the IOCL and Odisha Government, a member of every land oustees and displaced families, if educationally eligible, were supposed to get employment in its establishment. It was also assured that if they are not eligible educationally as per the requirement of the Corporation, they would be imparted with special training so that they could meet the criteria to be employed in skilled and semi skilled category. The special drive to train the displaced and land oustees was also made. After having this training programme, a few number of displaced and land oustees were employed initially in the IOCL on adhoc basis. But now the IOCL authority is not fulfilling its promise to make those adhoc employees permanent even after elapse of 8 years. Some adhoc employees have also moved High Court of Odisha in this regard. The IOCL authority is recruiting the people from other states and not at all taking the grievances of local displaced and land oustees into consideration.

In this regard, I urge upon the Minister of Petroleum and Natural Gas to look into the matter regarding the number of displaced and land oustees of the region employed in IOCL on permanent basis, not under the contractors, as per the agreement between IOCL and State Government and the number of adhoc employees in the corporation still awaiting to be permanent. I also request the Minister to address the grievances of the local people by reserving certain number of posts for local displaced and land oustees in IOCL as they have been affected immensely because of the establishment of IOCL in the region.